

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 400/TT/2026

Subject : Petition under Section 62 read with Sections 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and the applicable provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff from the Date of Commercial Operation (COD) to 31.3.2029 for the transmission scheme titled "Augmentation of transformation capacity at 400/220 kV Koppal PS in Karnataka by 1x500 MVA, 400/220 kV ICT (6th)".

Petitioner : Koppal-Narendra Transmission Limited (KNTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Others

Date of Hearing : **13.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, KNTL
Shri Ashutosh K. Srivastava, Advocate, KNTL
Shri Aashwyn Singh, Advocate, KNTL
Ms. Nuha Rahman, Advocate, KNTL
Shri S.Vallinayagam, Advocate, TNPDC
Shri Bhavya Arora, Advocate, TNPDC
Ms. Durga Vallinayagam, Advocate, TNPDC

Record of Proceedings

The matter was heard through a virtual hearing.

2. The Petitioner in this Petition has sought approval of the transmission tariff for the transmission asset from COD, i.e. 7.12.2025, to 31.3.2029, under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (2024 Tariff Regulations). Learned counsel further prayed for grant of interim tariff @ 70% in accordance with Regulation 10(3) of the 2024 Tariff Regulations.



3. The learned counsel for the Petitioner submitted that no reply has been received from the Respondents. He requested that the Commission may allow the interim tariff or that the matter be reserved for order.
4. The learned counsel for the Respondent, TNPDC, sought a week's time to file its reply and additional information sought by the Commission.
5. After the hearing, the Commission directed as under:
 - a) The Respondents, including TNPDC, are given a last opportunity to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
 - b) The Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:
 - i. Under Regulation 101 of the Commission's 2024 Tariff Regulations, the Petitioner is required to procure equipment, works and services through a transparent competitive bidding process. Clarify whether the procurement of equipment, works and services in relation to this Petition was undertaken through competitive bidding. If so, submit details of the bidding process, including the tender documents, details of bidders, a comparative statement of bids received, and the letter of award/work orders.
 - ii. Justify the claim that the Scheduled Commercial Operation Date (SCOD) of the transmission asset is 2.6.2025, whereas, as per CTUIL's Office Memorandum dated 2.1.2024, the SCOD of the transmission asset is 2.7.2025, being 18 months from the date of issuance of the said Office Memorandum.
 - iii. The status of the corrected trial operation certificate, or a confirmation email from the relevant RLDC/SLDC, clearly indicating the date and time of completion of the 24-hour trial operation and the effective date of COD.
6. With regard to the request of the learned counsel for the Petitioner for grant of interim tariff@ 70%, a separate order, if required, will be issued in this regard.
7. The Petition will be listed for hearing on the main petition and arguments on interim tariff on **10.11.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

